(iv) A copy of the Ministry of Finance (Department of Revenue and Insurance) Notification GSR No. 1439 (in English) dated the 3rd August 1968, publishing the Medicinal and Toilet Preparations (Excise Duties) Fourth Amendment Rules, 1968, under subsection (4) of section 19 of the Medicinal and Toilet Preparations (Excise Duties) Act, 1955. placed in Library. See No. LT-1682/68.]

#### SUPPLEMENTARY DEMANDS FOR **GRANTS FOR EXPENDITURE OF THE** CENTRAL GOVERNMENT ON RAILWAYS FOR THE YEAR 1968-69

THE DEPUTY MINISTER IN THE MINISTRY OF (SHRI RAILWAYS ROHANLAL CHATURVEDI) : On behalf of Shri C. M. Poonacha, I beg to lay on the Table a statement showing the Supplementary Demands for Grants for Expenditure of the Central Government on Railwavs for the vear 1968-69. REPORT OF THE JOINT COMMITTEE OF THE HOUSES ON THE

## GOLD (CONTROL) BILL, 1968

DR. (MRS.) MANGLADEVI TAL-WAR (Rajasthan) : Madam, I beg to lay on the Table a copy of the Report of the Joint Committee of the Houses on the Bill to provide, in the economic and financial interests of the community, for the control of production, manufacture, supply, the distribution, use and possession of, and business in, gold, ornaments and articles of gold and for matters connected therewith or incidental thereto

# MOTION REGARDING APPOINTMENT OF A MEMBER OF THE RAJYA SABHA TO THE JOINT COMMITTEE OF THE HOUSES ON THE **GOVERNMENT (LIABILITY IN TORT)** BILL, 1967

THE MINISTER OF LAW (SHRI P. GOVINDA MENON) Madam. I move :-

"That this House concurs in the recommendation of the Lok Sabha

### (Delegation of powen) Bill, 1968

that the Rajya Sabha do appoint a Member of the Raiva Sabha to the Joint Committee of the Houses on the Bill to define and amend the law with respect to the liability of the Government in tort and to provide for certain matters connected therewith, in the vacancy caused by the resignation of Sardar Raghbir Singh Panjhazari and resolves that Shri Chakrapani Shukla, Member of the Rajya Sabha, be appointed to the said Committee.

The question was put and ihe motion was adopted.

## THE BIHAR STATE LEGISLA-TURE (DELEGATION OF POWERS) BILL, 1968—continued.

THE DEPUTY CHAIRMAN : Now the legislative business-The Bihar State Legislature. The other discussion on the flood situation will begin at 2.30 P.M.

गह कार्य मंत्रालय में राज्य मंत्री (श्री विद्या चरण शक्ल) : उपसभापति महोदया, मैं कल विहार के इस विधेयक के बारे में कुछ कह रहा था।

THE VICE-CHAIRMAN (SHRI M, P, BHARGAVA in the Chair.)

मैंने उस वक्त यह बताया था कि क्यों वहां पर राष्ट्रपति जी का शासन लाग करना पडा और जब तक वह शासन चलता है, जब तक वहां लोकप्रिय सरकार नहीं बनती है, तब तक के इंतजाम के लिये इस कमेटी के द्वारा वहां का कान्न बनेगा और कान्न बनने के सिवाय इस कमेटी में बहुत से ऐसे मसले भी उठाये जा सकते हैं जिन्हें वहां विधान सभाकेन रहने से. जो लोक सभाके और राज्य सभाके चने हुए सदस्य हैं वे उठा सकते हैं।

मैं इस के बारे में कोई ज्यादा अभी तो कहना नहीं चाहता। मैं अंत में केवल एक ही चीज कहना चाहता हूं कि कई लोगों ने इसके बारे में टीका-टिप्पणी की कि किस तरह के एडवाइजर्स या किस तरह के सलाहकार राज्यपाल महोदय के लिये बिहार भेजे गये।

3100